

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 132/MP/2021**

- Subject : Petition under Section 79(1)(k) of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulations 3, 7, 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking condonation of delay in complying with the procedure for issuance of Renewable Energy Certificates for the month of February, 2020 and to further direct the Respondent to issue the certificates due to the Petitioner.
- Date of Hearing : 21.12.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Urjankur Shree Tatyasaheb Kore Warana Power Company Limited (USTKWPCL)
- Respondents : National Load Despatch Centre (NLDC) and Anr.
- Parties Present : Shri Piyush Joshi, Advocate, USTKWPCL  
Ms. RV Anuradha, Advocate, USTKWPCL  
Ms. Sumiti Yadava, Advocate, USTKWPCL  
Ms. Vatsla Bhatia, Advocate, USTKWPCL  
Shri Sudhanshu Choudhari, Advocate, Maharashtra SLDC  
Shri Evneet Uppal, USTKWPCL  
Shri Akshay Terkar, USTKWPCL  
Shri Subhash Patil, USTKWPCL  
Shri Kailas Chand Saini, POSOCO  
Shri Gajendra Sinh Vasava, POSOCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking condonation of delay of 11 hours in making the online application to the Respondent No.1, NLDC for issuance of Renewable Energy Certificates ('RECs') and direction to NLDC to issue RECs to the Petitioner for the month of February 2020. The learned counsel submitted that despite notice, the Respondent, NLDC has not filed any reply to the Petition. Accordingly, the Commission may pass an appropriate order in the matter.

3. The learned counsel for the Respondent No.2, Maharashtra SLDC submitted that the Respondent has already filed its reply to the Petition.

4. The representative of the Respondent, NLDC submitted that the Respondent does not have any objection to the Petition.

5. After hearing the learned counsels for the Petitioner and the Respondent, Maharashtra SLDC and the representative of the Respondent, NLDC, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/  
(T.D. Pant)  
Joint Chief (Law)**